Report of the Department-related Parliamentary Standing Committee on Home Affairs on the Action Taken by the Government on the recommendations contained in the One Hundred and Eighty-fifth Report of the Committee on Demands for Grants (2015-16) of the Ministry of Home Affairs.

Status of implementation of recommendations contained in the Second and Eighth Reports of the Department-related Parliamentary Standing Committee on Coal and Steel

खान मंत्रालय में राज्य मंत्री तथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय): महोदय, मैं निम्नलिखित के संबंध में अपना वक्तव्य सभा पटल पर रखता हूं:

(i) Status of implementation of recommendations contained in the Second Report of the Department-related Parliamentary Standing Committee on Coal and Steel on Demands for Grants (2014-15) of the Ministry of Mines;

(ii) Status of implementation of recommendations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Coal and Steel on Demands for Grants (2015-16) of the Ministry of Mines.

RE. DEMAND TO REMOVE ALL REFERENCES CALLING BHAGAT SINGH A TERRORIST FROM A DU BOOK BUT NOT TO COMPLETELY BAN THE BOOK

MR. DEPUTY CHAIRMAN: Now Zero Hour submissions. ...(*Interruptions*)...

श्री तरुण विजय (उत्तराखंड): उपसभापति महोदय, मैंने business सस्पेंड करने का नोटिस दिया है। केरल में जिशा नाम की 30 वर्षीय दलित महिला के साथ भयानक अत्याचार हुए। उसकी आंतें निकाल दी गईं, उस पर 30 से ज्यादा घाव किए गए। 28 अप्रैल को यह घटना घटी, लेकिन अभी तक इस पर कोई कार्यवाही नहीं की गयी है। ...**(व्यवधान)**... वहां के गृह मंत्री कहते हैं कि साइंटिफिक ...**(व्यवधान)**... दलितों के दर्द की दुकानदारी करने वाले इस पर खामोश रहते हैं, कोई आवाज नहीं उठाते हैं। ...**(व्यवधान)**... दलित के दर्द को महसूस करना चाहिए। ...**(व्यवधान)**... वहां पर एक महिला के साथ यह हुआ है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Tarunji, listen to me. ...(*Interruptions*)... तरूण जी, सुनिए। We are not allowing discussion under Rule 267 nowadays because there is no rule to amend it. But this has been included in the Zero Hour and there are other names also. At that time, I will allow you to associate yourself. ...(*Interruptions*)...

श्री तरुण विजय: वहां बहुत भयानक घटना हुई है। पूरे केरल के लोग परेशान हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: There are three notices. I will allow you to associate yourself at that time. ...(*Interruptions*)...

SHRIMATI AMBIKA SONI (Panjab): Sir, I am on a point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Tyagiji, I will allow you. Just a minute.

SHRIMATI AMBIKA SONI: Sir, I gave a Zero Hour notice for yesterday but the Chair said that I could speak today. I wanted to speak about 76 suicides that have taken place. जो 1 जनवरी से 31 मार्च तक पंजाब में हुई है। वहां पर 76 किसानों ने बैसाखी आने से पहले आत्महत्या की। आज पंजाब की मंडियों की स्थिति बद से बदतर हो गई है। 550 मंडियों में हम लोग गए हैं, कांग्रेस के 550 सीनियर लीडर्स गए हैं। Sir, I don't want to make a point out of any newspaper clipping. This is a personal experience of mine going to all these *mandis*. So, I want to speak today.

MR. DEPUTY CHAIRMAN: Ambikaji, you are right. Yesterday your name could not be called even though it was included. And then, I said that you could raise it today. But, unfortunately, there was no notice today and hence we could not include it. However, I am telling you that after I dispose of all these, I will give you a chance.

SHRIMATI AMBIKA SONI: There is no point after that. This was supposed to be the first item on the list.

MR. DEPUTY CHAIRMAN: I agree. But because there was no notice, I am not able to help. But it is true that I told you that you would be given time today. ...(*Interruptions*)... I will give you time. ...(*Interruptions*)... I know that it is a very serious issue. Now please take your seat. You are a senior Member and a senior sister. Now, Mr. K. C. Tyagi. Mr. Tyagi, I have called you for your Zero Hour submission. ... (*Interruptions*)... Are you on a point of order? You don't want your zero hour mention, is it?

श्री के. सी. त्यागी (बिहार)ः जीरो ऑवर क्यों नहीं चाहूंगा, वह तो listed है। मैं एक प्वाइंट ऑफ ऑर्डर उठा रहा हूं, जो इस सदन की कार्यवाही से संबंधित है। सर, 28.4.2016 को मैंने यहां पर जीरों ऑवर में एक प्रश्न उठाया था। यह सदन की कार्यवाही का हिस्सा है, मैं इसमें से केवल एक लाइन पढ़कर सुनाता हूं। उस वक्त मैंने आपको भी संबोधित किया था और माननीय मंत्री महोदय इस समय मौजूद हैं, इन्हें भी संबोधित किया था। मैंने कहा था कि गृह मंत्रालय की काली सूची से भगत सिंह का नाम निकाला जाए। दूसरा, दिल्ली विश्वविद्यालय के अंदर पढ़ायी गई जो किताबें हैं, उनमें भी संशोधन किया जाए, जो आतंकवादी का जिक्र है। तीसरा, भगत सिंह और उनके साथियों ने जिस स्थान से केवल दिखाने भर के लिए बम फेंके थे, उन स्थानों को देश की ऐतिहासिक धरोहर के रूप में ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री के. सी. त्यागीः सर, मेरा कहना है कि इसमें आपका आदेश है, मैं आपके पास भिजवा रहा हूं। "Rajya Sabha Deputy Chairman ordered, so D.U. scraps 1990 book." The Deputy

Chairman is on record saying, "...told the Government to remove all references in the book including Bhagat Singh being called a 'terrorist'.

MR. DEPUTY CHAIRMAN: So, what is the problem?

SHRI K. C. TYAGI: Sir, the sale and distribution of the book has not been stopped. यह आपका ऑर्डर है। इसके बाद दिल्ली युनिवर्सिटी ने वह किताब ही बैन कर दी। मैं बहुत आदर के साथ कहना चाहता हूं कि चाहे विपिन चंद्रा हों, चाहे इरफान हबीब हों, चाहे रोमिला थापर हों, उन्होंने इस देश का जो इतिहास है, उसको **...(व्यवधान)...** ले जाने की दिशा दी है।

MR. DEPUTY CHAIRMAN: That is not the issue. ...(*Interruptions*)...

श्री के. सी. त्यागीः सर, मैंने किताब को विद्ड्रा करने के लिए नहीं कहा था। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: I too did not say that. Now, listen. ...(*Interruptions*)... It cannot be a discussion. ....(*Interruptions*)...

K. C. Tyagiji, you made your point. Let me reply to that.

SHRI D. RAJA: It has not been banned. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: First, let me reply to the point of order. ...(*Interruptions*)... I will allow you. ...(*Interruptions*)... Let me react to the point of order. ...(*Interruptions*)... Point of order cannot be a discussion.

श्री शरद यादव (बिहार)ः सर, इन्होंने एक शब्द का विरोध किया था। उन्होंने पूरी की पूरी किताब को बैन कर दिया, यह ठीक नहीं है। **...(व्यवधान)...**

श्री के. सी. त्यागीः सर, यह आपका आदेश है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Point of order cannot be a discussion. I will listen and I will give the ruling. ...(*Interruptions*)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी)ः सर, खुद त्यागी जी ने **...(व्यवधान)...**

श्री शरद यादवः आपने एक शब्द "आतंकवादी" निकालने के लिए कहा था, लेकिन उन्होंने पूरी बुक को बैन कर दिया है। **...(व्यवधान)...**

श्री मुख्तार अब्बास नकवीः शहीद भगत सिंह को "आतंकवादी" बताए जाने के **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: I will make it clear. I got your point. I will make it clear. ....(*Interruptions*)...

श्री मुख्तार अब्बास नक़वीः उसका संज्ञान लेकर सरकार **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: You sit down. Point of order cannot be a discussion ....(*Interruptions*)... I will make it clear. ....(*Interruptions*)...

श्री मुख़्तार अब्बास नक़वी: आप कहेंगे कि "आतंकवादी" शब्द को हटाओ और किताब को रखो, यह क्या बात हुई? ...**(व्यवधान)**...

SHRI D. RAJA: The whole book should not be banned.

श्री मुख़्तार अब्बास नक़वी: सर, मुझे लगता है कि ...**(व्यवधान)**...

SHRI TAPAN KUMAR SEN (West Bengal): Instead of making corrections, they are trying to ban the book altogether. It is part of the project to change the textbook according to their ideology. How can Bipin Chandra's book be banned?

MR. DEPUTY CHAIRMAN: Tapanji, listen to me. Let me make it clear. Since it is a point of order, I have to give a ruling. Secondly, since I am being referred to also, I need to give a personal explanation. Therefore, give me a chance. The point is, the other day Shri K. C. Tyagi raised the issue that Shri Bhagat Singh is being referred to as a terrorist in a book. When Shri K. C. Tyagi raised it, along with him many other Members supported him from both sides. I think almost the entire House was in unison that the term 'terrorist' should not be attached to Shri Bhagat Singh because with my limited understanding, a 'terrorist' is one who kills innocent people for ulterior motives and I also felt that Shri Bhagat Singh cannot be categorised in that group. Therefore, I also gave a direction to the Government, after seeing the sense of the House, that all references as 'terrorist' to Bhagat Singh may be removed. That is what I said. ...(*Interruptions*)...

श्री मोहम्मद अली खान (आंध्र प्रदेश): सर, पब्लिशर के खिलाफ कार्रवाई होनी चाहिए। ...(व्यवधान)...

†جناب محمد علی خان : سر، پبلشر کے خلاف کارروائی ہونی چاہئے ...(مداخلت)...

MR. DEPUTY CHAIRMAN: Let me speak. Sit down. ....(*Interruptions*)... You are not allowing me to speak. Let me complete. Therefore, on that pretext the book cannot be banned. Only the term 'terrorist' should be removed because in today's parlance the word 'terrorist' has different connotations, as one who is killing innocent people. Therefore, in today parlance, the word terrorist is not applicable to Shri Bhagat Singh. That is my humble opinion, and the entire House agreed. ...(*Interruptions*)... Let me complete. Therefore, the term 'terrorist' should be deleted from the book. That is all what we decided.

श्री मुख़्तार अब्बास नक़वी: सर, आपने आदेश दिया और सदन की भावना के आधार पर दिया कि अगर किसी किताब में शहीद-ए-आजम भगत सिंह को "आतंकवादी" दिखाया गया है, तो उसको हटाना चाहिए। अब या तो हम यह करते कि किताब को इकट्ठा करके उनके पेज फाड़ते कि जिस पेज पर लेखक ने शहीद भगत सिंह को "आतंकवादी" बताया है, उस पेज को

† Transliteration in Urdu script.

पहले फाड़ा जाता या उस किताब को विद्ड्रा किया जाता। जिस लेखक ने इस तरह का काम किया है, वह शहीद-ए-आज़म भगत सिंह को "आतंकवादी" कहेगा और हम उसे प्रोटेक्ट करेंगे, यह सम्भव नहीं है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Okay. Please sit down. ....(*Interruptions*)...

SHRI TAPAN KUMAR SEN: It is not a question of protection. It is part of the project ..(*Interruptions*)...

श्री मेघराज जैन (मध्य प्रदेश): सर, लोगों की भावनाओं को आहत किया गया है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: If you want to have a discussion on this, you can give a separate notice. Now, please, sit down. ...(*Interruptions*)...

श्री मेघराज जैनः लेखक पर मुकदमा चलना चाहिए। **...(व्यवधान)...**

श्री श्वेत मलिक (पंजाब): ऐसे लोगों को बंद कर देना चाहिए। **...(व्यवधान)...**

SHRI TAPAN KUMAR SEN: Sir, they are trying to ban the entire book of a renowned historian like Bipin Chnadra...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Let us not derail the Zero Hour. ...(*Interruptions*)... If you want to have a discussion on this, give notice. We can have a separate discussion ...(*Interruptions*)... You give notice. I have no problem ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN: This is part of a design of the Government of India to replace and remove a scientific textbook ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Minister, if they want discussion, ...(*Interruptions*)... You give a separate notice. ...(*Interruptions*)...

SHRI TAPAN KUMAR SEN: They are trying to do this in an extremely divisive design ...(*Interruptions*)...

श्री श्वेत मलिकः ऐसे लोगों को दंड मिलना चाहिए। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: You give notice ...(*Interruptions*)... Now, Zero Hour. Let me take up the Zero Hour ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, it is not only the name of Shaheed Bhagat Singh has been mentioned in that book, the name of Master Surya Sen has also been mentioned in that book. What is the ruling of the Chair with regard to Surya Sen? ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: If you want to have a discussion on this, give a notice. I have no problem ...(*Interruptions*)... Now, Shri K. C. Tyagi for Zero Hour submission ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: Sir, you give your ruling on Surya Sen ...(*Interruptions*)...Why are you indifferent towards Surya Sen? ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY (Nominated): Sir, I am on a point of order. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Okay. Subramanian Swamy is on a point of order ...(*Interruptions*)...

SHRI SUKHENDU SHEKHAR ROY: Sir, I also have a point of order... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, I allowed him ...(*Interruptions*)...

DR. SUBRAMANIAN SWAMY: Sir, this book was... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is your point of order?

DR. SUBRAMANIAN SWAMY: Sir, I am saying that the Government money was paid, as an honorarium, of ₹ 1 crore to this author by name * ...(*Interruptions*)... And, Sir, * belongs to the * ...(*Interruptions*)...

SHRI D. RAJA: Sir, it is atrocious. It cannot go on record. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, no. Reference to the name is expunged... (*Interruptions*)... Name is expunged ...(*Interruptions*)... Now, Shri K. C. Tyagi, start making your Zero Hour submission. ...(*Interruptions*)...Reference to all names is expunged. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: Sir, I am on a point of order. ...(*Interruptions*)... I want a ruling from the Chair ...(*Interruptions*)...

श्री के. सी. त्यागी: सर, आप पहले हाउस को ऑर्डर में लाइए। **...(व्यवधान)...**

श्री मेघराज जैन: सर, ऐसे नहीं होगा। **...(व्यवधान)...**

श्री नरेश अग्रवाल (उत्तर प्रदेश): श्रीमन्, आपकी रूलिंग के संबंध में मेरा भी प्वाइंट आफ आर्डर है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: No, no. Let me proceed. ...(*Interruptions*)... You made your point. ...(*Interruptions*)... I don't want to allow you again ...(*Interruptions*)... I allowed you. That is enough. Shri K. C. Tyagi ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: Sir, I have to make a point. ...(*Interruptions*)...

---

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Sukhendu Roy, it is not fair. ...(*Interruptions*)...You have already said ...(*Interruptions*)... I allowed you ...(*Interruptions*)... I cannot allow you the second time. You see, so many Members are standing ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: Sir, my point of order is under rule 238 ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: What is rule 238? ...(*Interruptions*)...Tell me what is your point of order? ...(*Interruptions*)... Others keep quiet. ...(*Interruptions*)...

SHRI SUKHENDU SEKHAR ROY: Sir, my point of order is, we are satisfied with the ruling of the Chair so far as it relates to Sardar Bhagat Singhji. But, in addition to that, in the same book, the word 'terrorist' has been used against Master Surya Sen who was a great revolutionary. So, I want a similar ruling from the Chair. I want a similar ruling from the Chair ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The same is applicable to all freedom fighters who sacrificed their life for the freedom of this country. The same is applicable ...(*Interruptions*)... Now, Shri K. C. Tyagi. ...(*Interruptions*)...

SHRI D. RAJA: Sir, you have allowed everybody ...(*Interruptions*)... You have to listen to me also ...(*Interruptions*)... He has taken my party's name ...(*Interruptions*)...

श्री नरेश अग्रवालः यह भी जीरो ऑवर है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: There is Zero Hour submission. ...(*Interruptions*)... Your Zero Hour submission is there. ...(*Interruptions*)... Do you want to spoil it? ...(*Interruptions*)... Raja, do you want to spoil your Zero Hour? It is coming. You have given Zero Hour notice on a very important issue ...(*Interruptions*)...

SHRI D. RAJA: I know, Sir ...(*Interruptions*)... Sir, hon. Member took the name of my party.

MR. DEPUTY CHAIRMAN: I expunged it ...(*Interruptions*)...

SHRI D. RAJA: He says because the historian belongs to my party. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, I expunged it. ...(*Interruptions*)...

SHRI D. RAJA: Sir, how can a Member make such comments? ...(*Interruptions*)... It is atrocious. ...(*Interruptions*)... It has come out against my party and the historian of international reputation ...(*Interruptions*)... Sir, he must know... ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Rajaji, I have already expunged it. ...(*Interruptions*)... I have already expunged the name ...(*Interruptions*)... बैठिए **...(व्यवधान)...** What is Shri Naresh Agrawal is saying? ...(*Interruptions*)...

श्री नरेश अग्रवालः उपसभापति जी, आपने उन पाठयक्रमों को हटाने के लिए रूलिंग दी है, लेकिन जो लेखक हैं, जिन्होंने सरदार भगत सिंह को 'देशद्रोही' लिखा है, **...(व्यवधान)...** उन पर क्या एक्शन हुआ है? **...(व्यवधान)...** उन पर भी एक्शन लेने के लिए क्या चेयर कोई रूलिंग देगी? **...(व्यवधान)...** आपको उन पर भी कार्यवाही करने की कोई रूलिंग देनी चाहिए। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Okay, I will examine it. ...(*Interruptions*)... I will examine it. ...(*Interruptions*)... उसको examine करना पड़ेगा। **...(व्यवधान)...** बिना examine किए कैसे ruling दे सकते हैं? आपने अभी एक issue रेज़ किया है, इसलिए रूलिंग देने के लिए मुझे examine करना पड़ेगा। **...(व्यवधान)...** आप यह समझिए कि मैं कोई बड़ा विद्यवान नहीं हूं। **...(व्यवधान)...** मैं भी एक ordinary man हूं, मुझे भी पढ़ना पड़ेगा। **...(व्यवधान)...**

श्री नरेश अग्रवालः उपसभापति जी, हमें आप पर पूरा विश्वास है। **...(व्यवधान)...**

श्री उपसभापतिः आपको विश्वास है, लेकिन मुझे पढ़ने दीजिए। **...(व्यवधान)...**

श्री नरेश अग्रवालः मैं चाहूंगा कि जिन लेखकों ने यह किया है, उन लेखकों के खिलाफ भी कार्यवाही हो। **...(व्यवधान)...**

श्री उपसभापतिः ठीक है, मैं देखूंगा, examine करूंगा। **...(व्यवधान)...** Now, Shri K. C. Tyagi. ...(*Interruptions*)... Nobody else, Shri K. C. Tyagi. ...(*Interruptions*)... Shri K. C. Tyagi. ...(*Interruptions*)... मैं examine करूंगा, आप बैठिए। Shri K. C. Tyagi. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)...

SHRI JAIRAM RAMESH (Andhra Pradesh):*

श्री सत्यवत चतुर्वेदी (मध्य प्रदेश): *

MR. DEPUTY CHAIRMAN: Shri K. C. Tyagi. ...(*Interruptions*)... Shri K. C. Tyagi. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)... Shri K. C. Tyagi. ...(*Interruptions*)... It is Zero Hour ...(*Interruptions*)... I don't want the Zero Hour to be derailed. ...(*Interruptions*)... Please co-operate, there are twelve notices. ...(*Interruptions*)... See, in Zero Hour important issues are raised by MPs. ...(*Interruptions*)... I have seen very important issues in this. ...(*Interruptions*)... Please allow. ...(*Interruptions*)... Shri K. C. Tyagi. ...(*Interruptions*)... Shri K. C. Tyagi, Zero Hour. ...(*Interruptions*)...

---

*Not Recorded.

श्री के. सी. त्यागीः फिर मैं इनको नहीं बोलने दूंगा। **...(व्यवधान)...** यह कोई बात है? मैं इनको नहीं बोलने नहीं दूंगा। ये हर चीज में टांग अड़ाते हैं। **...(व्यवधान)...** बेकार की बात करते हैं। मैं इनसे कह रहा हूं कि बैठ जाइए। **...(व्यवधान)...**

श्री उपसभापतिः के. सी. त्यागी जी बोलिए। **...(व्यवधान)...** जयराम जी, बैठिए, बैठिए, **...(व्यवधान)...** You are a very senior Member ...(*Interruptions*)... It is Zero Hour ...(*Interruptions*)... You give a Zero Hour notice for tomorrow ...(*Interruptions*)... I will recommend the Chairman to accept it. ...(*Interruptions*)... Now, Shri K. C. Tyagi. ...(*Interruptions*)... No, no. ...(*Interruptions*)... I will expunge it ...(*Interruptions*)... I will go through the record. ...(*Interruptions*)... Shri K. C. Tyagi, why did you sit? You say, ...(*Interruptions*)... You start saying. ...(*Interruptions*)... Nothing else will go on record. ...(*Interruptions*)... Only what Shri K. C. Tyagi says will go on record. ...(*Interruptions*)... I am fighting for the cause of ...(*Interruptions*)...

MATTERS RAISED WITH PERMISSION

Deviation in the foreign policy of the country

श्री के. सी. त्यागी (बिहार): उपसभापति जी, मैं 12 अप्रैल, 2016 को अमरीका और भारत सरकार के बीच हुए रक्षा संबंधी समझौते की जानकारी देने और उसका विरोध करने के लिए खड़ा हुआ हूं। इस समझौते के तहत सामरिक प्रबंधन के अलावा यह भी तय किया गया है कि भारत और अमरीका के विमान और पोत एक-दूसरे के सैन्य अड्डों पर तैनात किए जा सकेंगे। एनडीए सरकार की यह पहल न सिर्फ राष्ट्रीय सुरक्षा की दृष्टि से अव्यावहारिक है, बल्कि गुटनिरपेक्ष देश की दक्षता को भी चुनौती देने वाली है। इससे पूर्व भारत किसी भी देश के साथ इस तरह के समझौते पर हस्ताक्षर करने से परहेज करता रहा है।

उपसभापति जी, आजादी के आंदोलन के दौरान महात्मा गांधी और पं. जवाहरलाल नेहरू के नेतृत्व में यह गुटनिरपेक्ष की राजनीति तय हुई थी। मार्शल टीटो, नासर, एल. क्रूमा से लेकर पं. जवाहरलाल नेहरू तक इस विदेश नीति के पालक-पोषक रहे हैं। वह चाहे अटल जी की सरकार रही हो, चाहे मोरारजी भाई की सरकार रही हो, चाहे किसी की भी सरकार रही हो, इस गुटनिरपेक्ष नीति से कोई परे नहीं हटा है। Sir, this is surrender to the U.S. उपसभापति जी, इससे पहले 25 जनवरी को This is the Joint Statement of Indo-U.S. Deal, इसमें very categorically इसकी जड़ तभी जमी थी, "Recognizing the important role that both countries play in promoting peace, prosperity, stability. इससे मुझे कोई एतराज़ नहीं है, लेकिन security in the Asia-Pacific and Indian Ocean Region, and noting that India's 'Act East Policy' and the United States' rebalance to Asia provide opportunities for India and the United States, and other Asia-Pacific countries to work closely". इसलिए सर, यह भारत की जो विदेश नीति है, उसका समर्पण है, हम गुटनिरपेक्षता से दूर चले गए हैं और जो बाजार की नीतियां हैं, उन्होंने देश का भी नाश किया है और हमारी जो भारतीय विदेश नीति है, उसे उनके सामने surrender किया जा रहा है। मैं आपके माध्यम से पूछना चाहता हूं